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PING AND TRANSPORT be pleased to state:

(a) whether it is a fact that pillion-riders of motor cycles and scooters do not wear crash helmets in contravention of the rules; and

(b) if so, what action Government propose to take in the matter?

THE MINISTER OF STATE INCHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) A new Section 85A has been introduced in the Motor Vehicles Act, 1939 by the Motor Vehicles (Amendment) Act, 1977 providing for the compulsory use of crash helmets by drivers as well as pillion-riders of two wheeler vehicles.

The provisions of this Section will, however, come into force only after a date therefor is fixed by the Central Government. This has not yet been done, as the description of the protective headgear to be specified by rules under the Section is under consideration in consultation with the various authorities concerned.

The Delhi Administration amended the Delhi Motor Vehicle Rules 1940 with effect from 15-6-77 to make it compulsory for riders of two wheeled vehicles to wear crash helmets. This amendment does not, however, make it compulsory for a pillion-rider to use helmet.

No breach of any rules is, therefore, involved if a pillion-rider does not wear a crash helmet in Delhi, at present.

(b) Does not arise.

#### Trade between India and South America

438. SHRI SHRIKANT VERMA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have taken any decision that in order to encour-

to Questions

age trade between India and South America Indian ships will touch Latin American ports; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY CHARGE OF OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b) The Shippinig Corporation of India, a public sector undertaking, is examining a proposal of offering direct shipping service from India to some of the Latin American ports. No final decision has been taken so far.

### Report of the Working Group to Review Tribal Administration

439. SHRI R. D. JAGTAP AVERGO-ANKAR; Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the working group, headed by Shri J. P. Naik, appointed by the Central Government to review tribal administration has submitted its report; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL); (a) No, Six.

(b) Does not arise;

# राज्यों के पूनगंठन के लिए अनुरोध

440. आशी आजितन्त वर्माः क्या गृह मंत्री यह बताने की क्रुपा करेंगे किः

(क) किन-किन राज्य सरकारों मे केन्द्रीय सरकार से राज्यों के पुनर्गठन के लिए ब्रनुरोध किया है ; क्रौर

(ख) क्या यह सच है कि भृतपूर्व राज्यपाल श्री श्रीमन नारायण ने उनसे

# तथा प्रधान मंत्री से अनुरोध किया है कि अगले दस वर्षों तक राज्यों के पुनर्गठन की मांग को स्वीकार न किया आए ; स्रौर यदि हा, तो उस पर सरकार की क्या प्रतित्रिया है ?

## **Requests for reorganisation of States**

440. SHRI SHRIKANT VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the names of the State Governments which have urged upon the Central Government to reorganise the States; and

(b) whether it is a fact that Shri Shriman Narayan, a former Governor, has requested him as well as the Prime Minister not to accede to the demand for the reorganisation of States for the next ten years; if so, what is Government's reaction there to?]

गृह मंत्रालय में राज्य मंत्री (श्री धनिक लाल मंडल): (क) किसी भी राज्य सरकार ने राज्यों के पुनर्गठन के लिये केन्द्रीय सरकार को कोई सुझाव नहीं दिया है।

(ख) विभिन्न दलों के नेता राज्यों के पुनगंठन की ग्रावण्यकता के बारे में ग्रपने विचार व्यक्त करते रहे हैं। किन्तु सरकार के ग्रथवा राज्यों के पुनगंठन के लिए कोई ग्रीपचारिक प्रस्ताव नहीं है।

f[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No State Government has made any suggestion to the Central Government for the reorganisation of States.

(b) Leaders of different shades of opinion have been expressing their views in regard to the need or otherwise for reorganisation of States. However, there is no formal proposal before the Government for the reorganisation of States.]

## ग्रनुसूचित क्षेत्रों का विस्तार

441. श्री बलराम दास : क्या गृह मंत्री यह बताने की क्रुपा करेंगे कि :

(क) क्या सरकार को मध्य प्रदेश सरकार से संविधान की पांचवीं अनुसूची के संशोधन के परिणामस्वर्रूप उस राज्य में अनुसूचित क्षेत्रों के विस्तार के लिए प्रस्ताव प्राप्त हुआ है ; और

(ख) यदि हां, तो उस पर केन्द्रीय सरकार ने क्या निर्णय लिया है ?

## Expansion of scheduled areas

441. SHRI BALRAM DAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any proposal from the Madhya Pradesh Government for the expansion of scheduled areas in that State consequent upon the amendment of the Fifth Schedule to the Constitution; and

(b) if so, what decision the Central Government have taken thereon?]

गृह मंत्रालय में राज्य मंत्री (श्री घनिक लाल मण्डल): (क) जी हां, श्रीमन्।

(ख) प्रस्ताव विचाराधीन है।

t[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir.

(b) The proposal is under consideration.]

t[] English translation.